

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 357 of 98
(OA 276 of 97)

Present : Hon'ble Mr.D.Purkayastha, Judicial Member

CBHAYA RANI PAL & ANR.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.T.Sarkar, counsel

For the respondents : Mr.B.Mukherjee, counsel

Heard on : 3.9.98

Order on : 3.9.98

O R D E R

Heard Mr.T.Sarkar, 1d. counsel for the applicant who filed this application for restoration of OA 276 of 97 which was dismissed for default of ^{appearance or} the applicant on 8.7.98. The 1d. counsel for the applicant submits that he did not come to the Tribunal in right time for his personal difficulties. Heard Mr.B.Mukherjee, 1d. counsel for the respondents. I find that it is a fit case for restoration after setting aside the order of dismissal on the ground of fault on the part of the advocate concerned and thereby dismissal order dated 8.7.98 is set aside and original application is restored for hearing. Registry to take necessary action. Matter be listed for hearing on 21.9.98 before the Single Bench. Respondents are directed to file reply in the meantime. MA is disposed of accordingly.

(D.PURKAYASTHA)
MEMBER(J)